

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.47 of 2003
IN
O.A. No.284/2002

New Delhi, this the 4th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrrath, Member (A)

Desh Bandhu Bhardwaj,
S/o Shri S.K. Bhardwaj,
R/o W-45, Gobind Gali, Badarpur,
Shadara, New Delhi-32.

....Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Shri R.K. Singh,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Shri V.K. Aggarwal,
Divisional Railway Manager,
Northern Railway, Delhi Division,
Near New Delhi Railway Station, New Delhi.

....Respondents

(By Advocate : Shri V.S.R. Krishna)

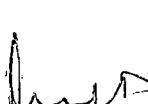
ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant, keeping in view the affidavit filed on behalf of the respondents, does not press the present Contempt Petition.

2. Allowed as prayed.

3. Contempt Petition is dismissed as withdrawn.
Rule is discharged.


(A.P. Nagrrath)
Member (A)


(V.S. Aggarwal)
Chairman

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